

GOVERNMENT OF INDIA
MINISTRY OF MINES

RAJYA SABHA
STARRED QUESTION NO. 72
ANSWERED ON 02.12.2024

SOCIAL WELFARE UNDER CORPORATE SOCIAL RESPONSIBILITY

*72. SHRI C. VE. SHANMUGAM:

Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that Government oversees the performance work relating to social upliftment under Corporate Social Responsibility (CSR);
- (b) if so, the details thereof;
- (c) whether the companies working under Government have performed the work for social upliftment under CSR in Neyveli area in Tamil Nadu, as per the rules prescribed by Government;
- (d) if so, the details of such work for social upliftment, company-wise and item-wise; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (A) TO (E) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 72 FOR REPLY ON 02.12.2024 REGARDING SOCIAL WELFARE UNDER CORPORATE SOCIAL RESPONSIBILITY ASKED BY SHRI C. VE. SHANMUGAM.

(a) & (b): The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014 which is governed by the Ministry of Corporate Affairs. Public Sector Undertakings (PSUs) under administrative control of Ministry of Mines carries out CSR activities as per the provisions of the Companies Act, 2013, and guidelines issued there under. In PSUs, CSR Committee of the Board monitors the planning and implementation of CSR activities as per the Companies Act, 2013. CSR framework is disclosure based and expenditure on CSR activities is required to be audited by the statutory auditors of the company. The CSR related disclosures are filed by the companies in the MCA 21 portal of the Ministry of Corporate Affairs.

(c) to (e): Section 135(5) of the Companies Act, 2013 provides that a company shall give preference to the local area and areas around where it operates, for spending the amount earmarked for CSR activities. As none of the PSU under the Ministry of Mines has any unit in the Neyveli area in Tamil Nadu and around, so no work under Corporate Social Responsibility (CSR) has been undertaken by any of the PSUs under the Ministry of Mines in the Neyveli area in Tamil Nadu. However, details of CSR activities carried out by NLC India Limited, one of the PSUs of the Ministry of Coal in Cuddalore District, Tamil Nadu during the past three years is placed as **Annexure I.**

Annexure –I

CSR Activities carried out in Cuddalore District, Tamil Nadu by NLC India Limited				
(Rs. in Lakhs)				
Sl. No.	Description of Schedule VII Item	2021-22	2022-23	2023-24
1	Promoting Health Care and Sanitation	303.01	745.68	883.12
2	Covid 19 Preventive / Relief measures	639.85	-	-
3	Providing Safe Drinking Water	-	9.62	1923.71
4	Promoting Education	1191.83	1279.31	784.97
5	Women Empowerment / Gender Equality	-	-	119.99
6	Environmental Sustainability	-	-	-
7	Heritage, Arts and Culture	-	-	150.00
8	Promoting Rural Sports	15.68	-	27.80
9	Promoting Rural Development	68.90	-	77.39
10	Water Resource Augmentation	-	3.92	-
11	Baseline Survey	-	-	0.68
12	Administrative over heads	-	198.20	201.35
13	Disaster Management including relief, rehabilitation and reconstruction activities	-	8.20	-
Total		2219.27	2244.93	4169.01

(Source:- Ministry of Coal)

